

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3777 of 2021**

Neyaz Ansari @ Neyazuddin Ansari
@ Neyaz Uddin

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailendra Jit, Advocate
For the State : Mr. Ravi Prakash, Spl.P.P.

02/13.04.2021 Heard Mr. Shailendra Jit, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Lohsinghna P.S. Case No. 182 of 2020.

It has been alleged that Onerex Cough Syrup was recovered from the possession of the petitioner.

Although learned Spl. P.P. has stated that the petitioner has got a criminal antecedent but considering the recovery apart from the fact that he is in custody since 20.12.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge-cum-Special Judge, NDPS Act, Hazaribag, in connection with Lohsinghna P.S. Case No. 182 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-